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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No.627 of 2010

Chita Applicant
Versus

Union of India & Others Respondents
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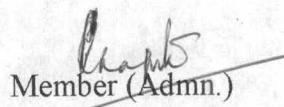
1. Order dated: 12.10.2010.

CORAM:

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

It is seen that the grievance of the Applicant in the present OA is non-grant of his MACP despite representation ~~be~~ filed by him under Annexure-A/4 dated 08-03-2010. Applicant is at present working as Multi Purpose Khalasi under Respondent No.3. Having heard Mr.N.R.Routray, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railway appearing on notice for the Respondents having received copy of this OA and upon perusal of the materials placed on record, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage calling upon the Respondent No.3 to consider and dispose of the representation under Annexure-A/4 dated 08.03.2010 and communicate the decision in a well reasoned order to the applicant within a period of three months from the date of receipt of a copy of this order.

2. Send copy of this order along with OA to the Respondent No.3 for compliance.


Member (Admn.)